

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 489/2023

In the matter of:

Sunil Gupta & Anr.

Applicant(s)

Versus

Gurugram Metropolitan Development Authority & Anr.

Respondent(s)

REPLY ON BEHALF OF RESPONDENT NO.1 I.E.  
GURUGRAM METROPOLITAN DEVELOPMENT  
AUTHORITY

Most respectfully showeth:

1. That by way of the present letter petition registered as Original Application, alleges about untreated discharge of sewage by the Respondent No.2 and 3. It is humbly submitted that present reply is being filed by the answering respondent dealing with the allegations made and relief claimed in the present OA. The answering respondent craves liberty to file additional reply/affidavit, as and when need arises, with the permission of this Hon'ble Tribunal.
2. That present reply is being filed by Sh. Abhinav Verma, Executive Engineer, Gurugram Development Authority who is authorised and competent to file the present reply on behalf of answering respondent.

3. That it is humbly submitted that no allegation has been made and no relief has been claimed by applicant qua the answering respondent. Hence, the answering respondent is not required to be impleaded in the present matter.
4. That License of the developer/colonizer is subject matter of Town and Country Planning Department, Haryana. The Developer has to abide with the terms and conditions of Occupation Certificate issued by the Town & Country Planning Department and with the Environmental Norms. For compliance of Environmental norms, the State Pollution Control Board is the concerned authority.

In view of the submissions made herein above, it is humbly submitted that present OA may kindly be dismissed qua the answering respondent.



Abhinav Verma  
Executive Engineer, Infra-II, GMDA

Date: 07.02.2024

Place: Gurugram